

No. HCLC 65/2015

**High Court of Karnataka,
Bengaluru,
Dated: 20th September, 2021.**

NOTICE

Sub: Objections/suggestions, if any, from Advocates/general public to the draft Notification with regard to amendment to Rule 1 of Chapter VI of the High Court of Karnataka Rules, 1959 – omission of clause (b) of sub-rule (1) and clause (b) of sub-rule (2) of Rule 1 of Chapter VI of the High Court of Karnataka Rules, 1959.

Ref: 1. Resolution dated 21.11.2020 of the Hon'ble Full Court.
2. Order of Hon'ble the Acting Chief Justice dated 16.09.2021.

As per orders of Hon'ble the Acting Chief Justice under reference No.2, annexed draft Notification, with regard to amendment to Rule 1 of Chapter VI of the High Court of Karnataka Rules, 1959, is hereby published in the Official Website of the High Court of Karnataka, i.e., www.karnatakajudiciary.kar.nic.in.

Further, it is hereby notified that objections, if any, to the said draft Notification, from the Advocates/general public shall be submitted to, "The Registrar General, High Court of Karnataka, Bengaluru" **on or before 4th October, 2021.** Any objections/suggestions received after 4th October, 2021 will not be considered.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL

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Copy for information:

1. The Addl.Registrar Generals of High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
3. The Registrar (Review & Statistics), High Court of Karnataka, Bengaluru.
4. The Registrar (Judicial), High Court of Karnataka, Bengaluru.
5. The Registrar (Administration), High Court of Karnataka, Bengaluru.
6. The Registrar (Recruitment), High Court of Karnataka, Bengaluru.
7. The Registrar (Infrastructure & Maintenance), High Court of Karnataka, Bengaluru.
8. The Registrar (Computers), High Court of Karnataka, Bengaluru.
9. The Addl. Registrars (Judicial), High Court of Karnataka, Benches at Dharwad and Kalaburagi.

HIGH COURT OF KARNATAKA, BENGALURU

NOTIFICATION

HCLC No.65/2015, DATED 21.11.2020

The draft of the following rules further to amend the High Court of Karnataka Rules, 1959 which the High Court of Karnataka proposes to make in exercise of the powers conferred by Article 227 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and Section 19 of the Mysore High Court Act, 1884 (Mysore Act No.1 of 1884) and prior sanction of the Government as required under Section 21 of the said Act and all other powers thereunto enabling, for the information of all persons likely to be affected and notice is hereby given that the said draft will be taken into consideration after fifteen days from the date of its publication in the Official Website of the High Court of Karnataka.

Any objection or suggestion which may be received by the High Court of Karnataka from any person with respect to the said draft before the expiry of the period specified above will be considered by the High Court of Karnataka. Objections may be addressed to the Registrar General, High Court of Karnataka, Bengaluru-560 001.

DRAFT RULES

1. **Title and Commencement** - (1) These rules may be called the High Court of Karnataka (Second Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Gazette.

2. **Amendment of Chapter VI** – In the High Court of Karnataka Rules, 1959 in Chapter VI, in Rule 1, -

(i) in sub-rule (1), clause (b) shall be omitted; and

(ii) in sub-rule (2), clause (b) shall be omitted.

BY ORDER OF THE HIGH COURT

Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL